

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 837
ANSWERED ON 7TH DECEMBER, 2023**

ROAD ACCIDENTS

**837. SHRIMATI DELKAR KALABEN MOHANBHAI:
SHRI R.K. SINGH PATEL:
SHRI PASHUPATI NATH SINGH:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the total number of road accidents occurred in the country during each of the last three years, State-wise;**
- (b) the details and the number of people died in these accidents during the said period, State-wise;**
- (c) whether the reasons of such accidents have been identified along with the suggestions received from various sectors and if so, the details thereof, State-wise, particularly Uttar Pradesh;**
- (d) the steps and measures taken to reduce the accidents on the highways under Motor Vehicles (Amendment) Act; and**
- (e) whether there is proposal to set up a separate department/authority to deal with issues related to road and vehicle safety, if so, the details and the present status thereof?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) As per data received from Police Departments of States/Union Territories, details of State/UTs-wise road accidents, fatalities occurred in the country during last three years is attached as per Annexure-I & II respectively.

As per the available reports, road accidents occur due to multiple causes such as over speeding, use of mobile phone, drunken driving/consumption of alcohol and drug, driving on wrong side/ lane indiscipline, jumping red light, non-use of safety devices such as helmets and seat belts, vehicular condition, weather condition, road condition, fault of driver / cyclist/ pedestrian etc.

(d) Some of the major provisions made under the Motor Vehicles (Amendment) Act, 2019 for road safety including safety on National Highways are as under :-

- 1. Enhanced penalties for traffic rule violations.**
- 2. Impounding and suspension of License in case of over speeding, dangerous driving, drunk driving, use of unsafe vehicles, not wearing helmets etc.**
- 3. Driver refreshing training course as a remedial measure in case of suspension of license.**
- 4. Automated testing for fitness certification.**
- 5. Constitution of National Road Safety Board to render advice on Road Safety and Traffic Management.**
- 6. Electronic monitoring and enforcement of road safety.**
- 7. Recall of motor vehicles in case of defects.**
- 8. Power to Road Owning Agencies to erect and remove traffic signs on National Highways.**
- 9. Wearing of protective headgear for person above four years of age on motorcycle.**
- 10. Accountability of authority, contractor, consultant or concessionaire involved in design, construction or maintenance of road as per applicable safety standards**

(e) Section 215B of the Motor Vehicles (Amendment) Act, 2019 provides for constitution of National Road Safety Board to advice the Central Government or State Government, as the case may be, on all aspects pertaining to road safety and traffic management including, but not limited to,

- (i) the standards of design, weight, construction, manufacturing process, operation and maintenance of motor vehicles and of safety equipment;**
- (ii) the registration and licensing of motor vehicles;**
- (iii) the formulation of standards for road safety, road infrastructure and control of traffic;**
- (iv) the facilitation of safe and sustainable utilisation of road transport ecosystem;**
- (v) the promotion of new vehicle technology;**
- (vi) the safety of vulnerable road users;**

(vii) programmes for educating and sensitising drivers and other road users; and

(viii) such other functions as may be prescribed by the Central Government from time to time.

Accordingly, the Ministry has notified constitution of the National Road Safety Board along with Rules thereof on 3rd September, 2021.

ANNEXURE REFERRED TO IN REPLY TO PART (a) to (c) OF LOK SABHA UNSTARRED QUESTION NO. 837 ANSWERED ON 7TH DECEMBER, 2023 ASKED BY SHRIMATI DELKAR KALABEN MOHANBHAI AND ORS. REGARDING ROAD ACCIDENTS.

State/UT wise, the total number of Road Accidents :-

Sl. No.	States/UTs	2020	2021	2022
1	Andhra Pradesh	19509	21556	21249
2	Arunachal Pradesh	134	283	227
3	Assam	6595	7411	7023
4	Bihar	8639	9553	10801
5	Chhattisgarh	11656	12375	13279
6	Goa	2375	2849	3011
7	Gujarat	13398	15186	15751
8	Haryana	9431	9933	10429
9	Himachal Pradesh	2239	2404	2597
10	Jharkhand	4405	4728	5175
11	Karnataka	34178	34647	39762
12	Kerala	27877	33296	43910
13	Madhya Pradesh	45266	48877	54432
14	Maharashtra	24971	29477	33383
15	Manipur	432	366	508
16	Meghalaya	214	245	246
17	Mizoram	53	69	133
18	Nagaland	500	746	489
19	Odisha	9817	10983	11663
20	Punjab	5203	5871	6138
21	Rajasthan	19114	20951	23614
22	Sikkim	138	155	211
23	Tamil Nadu	49844	55682	64105
24	Telangana	19172	21315	21619
25	Tripura	466	479	575
26	Uttarakhand	1041	1405	1674
27	Uttar Pradesh	34243	37729	41746
28	West Bengal	10863	11937	13686
29	A & N Islands	141	115	141
30	Chandigarh	159	208	237
31	D & N Haveli	100	140	196
32	Daman & Diu	\$	\$	\$
33	Delhi	4178	4720	5652
34	Jammu & Kashmir	4860	5452	6092
35	Ladakh	NA	236	374
36	Lakshadweep	1	4	3
37	Puducherry	969	1049	1181
Total		372181	412432	461312

Note \$: Data for Daman & Diu and Dadar & Nagar Haveli has been received as the two union territory were merged on 20th January, 2020 to be known as Dadra and Nagar Haveli and Daman and Diu.

State/UT wise, the total number of Road Accident Deaths –

Sl. No.	States/UTs	2020	2021	2022
1	Andhra Pradesh	7039	8186	8293
2	Arunachal Pradesh	73	157	148
3	Assam	2629	3036	2994
4	Bihar	6699	7660	8898
5	Chhattisgarh	4606	5371	5834
6	Goa	223	226	271
7	Gujarat	6170	7452	7618
8	Haryana	4507	4706	4915
9	Himachal Pradesh	893	1052	1032
10	Jharkhand	3044	3513	3898
11	Karnataka	9760	10038	11702
12	Kerala	2979	3429	4317
13	Madhya Pradesh	11141	12057	13427
14	Maharashtra	11569	13528	15224
15	Manipur	127	110	127
16	Meghalaya	144	187	162
17	Mizoram	42	56	113
18	Nagaland	53	55	73
19	Odisha	4738	5081	5467
20	Punjab	3898	4589	4756
21	Rajasthan	9250	10043	11104
22	Sikkim	47	56	92
23	Tamil Nadu	14527	15384	17884
24	Telangana	6882	7557	7559
25	Tripura	192	194	241
26	Uttarakhand	674	820	1042
27	Uttar Pradesh	19149	21227	22595
28	West Bengal	5128	5800	6002
29	A & N Islands	14	20	19
30	Chandigarh	53	96	83
31	D & N Haveli	64	76	90
32	Daman & Diu	\$	\$	\$
33	Delhi	1196	1239	1461
34	Jammu & Kashmir	728	774	805
35	Ladakh	NA	56	62
36	Lakshadweep	0	1	2
37	Puducherry	145	140	181
Total		138383	153972	168491

Note \$: Data for Daman & Diu and Dadar & Nagar Haveli has been received as the two-union territory were merged on 20th January, 2020 to be known as Dadra and Nagar Haveli and Daman and Diu.